

State Government or from Central Government. I want to know whether it is within the knowledge of the Central Minister and if so, what action he is going to take so that more such units come into existence.

**SHRI C. SUBRAMANIAM :** I am fully aware, not only small-scale units but large-scale units and medium-scale units got closed down during the period when the hon. Member's party was in charge of the affairs of West Bengal. (*Interruption*).

**SHRI DINEN BHATTACHARYYA :** Absolutely wrong; I strongly protest; I challenge him. He should withdraw it if he is wrong. Don't make them scapegoats. (*Interruption*)

**MR. SPEAKER :** Order please. Do not lose your temper.

**SHRI C. SUBRAMANIAM :** I know this is an unpalatable fact. (*Interruptions*). But, steps are being taken now to reopen many of the units; many of the units have also been reopened. I am also aware that there are certain industries, particularly, small-scale industries which exist only on paper for the purpose of quota. We are aware of that not only in West Bengal but also in other States. That is why census is now being taken unit by unit for trying to find out their capacity, how they have been functioning and they have been utilising their raw materials. And once the census is over, we may be able to come to the correct opinion with regard to the ghost factories.

**MR. SPEAKER :** Now I pass on to the next question.

**DR. RANEN SEN :** Sir, I wanted to ask one question.

**MR. SPEAKER :** Please ask the next question which is in your name.

**MR. RANEN SEN :** Sir it is very important so far as West Bengal is concerned. I want to put a question. I was trying to get up with a view to catching your eyes. Please allow me to put the question.

**MR. SPEAKER :** Look here. After all, there should be a limit to the number of questions. It is not necessary always that West Bengal Members should ask questions. Please proceed on to the next question which is in your name.

**TAKE OVER OF GANESH FLOUR MILLS COMPANY LIMITED, DELHI**

\*467. **DR. RANEN SEN :**

**SHRI B. S. BHAURA :**

Will the Minister of INDUSTRIAL DEVELOPMENT & SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government have taken over the management of Ganesh Flour Mills Company Limited, Delhi;

(b) if so, the date on which the industry was taken over and how many factories were there in the entire group of Ganesh Mills;

(c) the number of factories managed by Government; and

(d) the number of factories actually functioning ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) :** (a) to (d) A statement is placed on the Table of the House

*Statement*

Government have taken over the management of Ganesh Flour Mills Company Limited, on 3rd November, 1972, under the provisions of the Industries (Development and Regulation) Act, 1951. There were five factories in the group, all of which have taken over, and are being managed through the Industrial Reconstruction Corporation of India Limited. Only the Electrical Fan and Fractional Horse Power motors manufacturing unit at Delhi is not functioning at present, and necessary steps are being taken to reopen the unit.

**DR. RANEN SEN :** Is it a fact that Government, after taking over the management of this company, have to purchase a large number of fans for the various departments? Is it also a fact that under similar circumstances the fan units in Calcutta—Panda & Company—have got quite a number of more than 300—personal staff who are unemployed due to the closure of fan units? In Delhi Flour Mills, may I know, what prevented the Government from the R.C.I.'s taking over these fan units of the Ganesh Flour Mills so long?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT & SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM):** Orders have been given to take over the units which were run economically. And, out of five industries, four have been taken up and they are running now. We are examining whether this fifth fan factory could be started or not. The examination is going on and we shall be able to inform the House as soon as a decision is taken. In all likelihood, we may be able to start this also. This is what I am told now.

**DR. RANEN SEN :** Is it also a fact that these fan units have got very sophisticated machines? Is it also a fact that the Chief Executive Councillor of Delhi Metropolitan Council has also recommended to Government to take over these fan units and to run them? He made this recommendation long before and in spite of that the Government is still hesitating to take over these fan units.

**SHRI C. SUBRAMANIAM :** After all no final decision is taken to run the unit. As such, it is not correct to say that it has got the most sophisticated machinery for producing the fans. The report I have with me shows that it has out-of-date machinery and we have to replace it. If we have to start it, then we have to consider the question of investment that would be involved and how we are able to work it. Now that is under the consideration and, as already stated, indications are that it may be possible to start this unit.

**SHRI B. S. BHAURA :** I want to know whether it is a fact that Mr. Mathur and Mr. G. D. Morarka, notorious tax evaders have looted so many companies and also this company? Whether it is a fact that IRCI is contemplating to hand over these units again to the same man after rehabilitation?

**SHRI C. SUBRAMANIAM :** As far as I know there is no such proposal under consideration.

**SHRI B. V. NAJK .** Sir what are the advantages of taking over the management only? It would be better to liquidate the entire concern and then buying it at its book value.

**SHRI C. SUBRAMANIAM :** That takes a little time. First we take over the management and then we try to evolve methods for the purpose of taking it over entirely.

श्री हुकम चन्द कछबाय : मंत्री महोदय ने जो स्टेटमेंट रखा है, उसमें कहा गया है कि सरकार ने इस कम्पनी के पांच यूनिट अपने हाथ में ले लिये हैं, जिन में से दो आज भी बन्द पड़े हैं : एक फोन बनाने वाली फैक्टरी और दूसरी मोटर बनाने वाली फैक्टरी। मैं यह जानना चाहता हूँ कि सरकार का क्या अनुमान है कि उन को चालू करने पर कितना पैसा खर्च होगा। गणेश क्लोरमिल के ये यूनिट काफी दिनों से बन्द थे। मैं यह जानना चाहता हूँ कि पहले उनमें जो मजदूर काम करते थे, क्या उन्हीं को पुनः काम पर रखा गया है, या दूसरे मजदूरों को रखा गया है, या कोई छटनी की गई है। सरकार ने जो यूनिट अपने हाथ में लिये हैं, उनके लिए कम्पनी ने कितना मुआवजा मांगा है और कितना दिया गया है?

**SHRI C. SUBRAMANIAM .** Sir, the policy is to re-employ the old workers as far as possible but if they had sought employment elsewhere naturally we will have to recruit new hands. These are not two factories. It is one factory

manufacturing fans and fractional horse power motors and the state of this unit is being reviewed. As far as possible we shall try to take it over for the purpose of running it. As regards compensation, there is no question of compensation when we take over the management. It is only when we nationalise that the question of compensation will arise.

**SHRI SAMAR GUHA :** I want to know from the hon. Minister whether the Ganesh Flour Mills Co. Ltd. at Delhi were formerly shifted from Pakistan. If so, whether it got compensation for its evacuated property. If so, what is the reason that recently a year before according to enemy properties declared in Pakistan an *ex-gratia* compensation to the extent of Rs. 27 lakhs given to this company?

What are the reasons for it, and what are the facts thereabout?

**SHRI C. SUBRAMANIAM :** A sum of Rs. 25 lakhs was received as compensation for the company's properties in Pakistan....

**SHRI SAMAR GUHA :** Rs. 27 lakhs.

**SHRI C. SUBRAMANIAM :** It had its own units in Pakistan also. Most of this amount of Rs. 25 lakhs was utilised for paying off arrears of income-tax, wages etc.

**SHRI SAMAR GUHA :** My first question has not been answered namely whether it was totally transferred at the time of partition or it continued up to the 1965 Indo-Pak war and if not, how they were entitled to get Rs. 27 lakhs as *ex-gratia* compensation.

**SHRI C. SUBRAMANIAM :** As far as my information goes, they had some units in Pakistan also in addition to these five units, and it is for these units that we have received compensation of Rs. 25 lakhs.

**SHRI SAMAR GUHA :** May I know whether there were companies up to the 1965 war, because this *ex-gratia* compensation is given for properties which

were declared as enemy properties at the time of the 1965 Indo-Pakistan war.

**SHRI C. SUBRAMANIAM :** I do not have the facts with regard to this. But the fact is that we received Rs. 25 lakhs as compensation. If the hon. Member is interested in having further particulars, he may write to me, and certainly I shall supply the information.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय आज के प्रश्नों में एक ही सदस्य के नाम से दो प्रश्न 468 और 479 दिये गये हैं। क्या यह कोई नई परम्परा डाली गई है?

**अध्यक्ष महोदय :** नीचे नोट किया गया है कि वह सवाल ट्रांसफर किया गया है।

SPECIAL PROVISION FOR U.P. for 1974-75

469. **SHRI YAMUNA PRASAD MANDAL :** Will the Minister of PLANNING be pleased to state .

(a) whether Government have made a special provision, outside the plan, of about Rs. 139 crores for U.P. for 1974-75; and

(b) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA):** (a) No, Sir.

(b) Does not arise.

**श्री यमुना प्रसाद मंडल :** सारे सदन को मालूम है कि उत्तर प्रदेश का पूर्वी भाग बहुत पिछड़ा हुआ है। इसके अतिरिक्त अन्य पूर्वी राज्य भी बहुत पिछड़े हुए हैं। एक राज्य तो तीसरे स्थान से तेरहवें स्थान पर चला गया है। श्री घर और श्री धारिया इस बात को जानते हैं। यदि इन पूर्वी राज्यों को—जासकर पूर्वी उत्तर प्रदेश बिहार और आसाम को विशेष सहायता नहीं दी गई,....

**एक माननीय सदस्य :** मध्य प्रदेश को।

**श्री यमुना प्रसाद मंडल :**....तो जिस इम्बेलेस की बात श्री सुब्रह्मण्यम ने कही है वह